

Government of Goa Office of the Commissioner of Excise

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No. CE/12-463-2020/Exc/976

ORDER

Sub: Permission for Sale of Liquor by Wholesalers and Retailers in Sealed Bottles from 20/07/2020 till 10/08/2020

As per the latest order No. 8/8/2020-MAG/L & O/(Vol-I)/3186 dated 16/07/2020 of the District Magistrate, North Goa and order No. 37/19/2020/L & O/MAG/8456 dated 16/07/2020 of the District Magistrate, South Goa ban has been imposed on movement of all individuals for non-essential activities between 08.00 PM to 06.00 AM with immediate effect from 16/07/2020 till 10/08/2020.

Hence in partial modification to the Order No. CE/12-463-2020/Exc/515 dated 03/06/2020, the timing to close the liquor licenced premises for Wholesale and retail sale of liquor in Sealed Bottles has been curtailed to 07.00 PM from 08.00 PM.

Therefore all the liquor licenced premises which are allowed to operate from 20/07/2020 shall open at their usual permitted time and must close by 07.00 PM to enable the employees and employer to reach home before 08.00 PM.

All the conditions imposed in the earlier Orders and the Guidelines prescribed by MHA. Government of India and SEC, Government of Goa must be strictly adhered to.

Under no circumstances any premises for consumption of liquor i.e Bars and Taverns and those packed bottled premises specifically disallowed by the Competant Authority shall oparate and any violation will be strictly dealt with under the Goa Excise Duty Act and Rules 1964.

Commissioner or Excise

Date: 17/07/2020

To.

- 1. All Superintendent of Excise/All Unit Excise Inspectors/All Taluka Excise Inspectors
- 2.All the licenced holders for Sale of Liquor in Sealed bottles/Bars/Tavernas
- 3.All the Manufcaturing units/Bottling units